

# Before the National Green Tribunal (NGT)

Eastern Zone Bench, Kolkata

Original Application No. 63/2025 2026

**Subject:**

**Vikas Kumar Pathak**

Son of Late Pramod Pathak

Village: Athar Vanshmana, Police Station: Mushahari

District: Muzaffarpur, Bihar - 843101

Mobile: +91-9431802368 Email: [vikashpathak939@gmail.com](mailto:vikashpathak939@gmail.com).

.....Applicant

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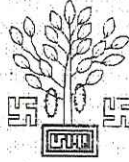
Judicial



NGT, EZB, KOLKATA

Receipt No. NGT/EZB/KOI/409

Date: 6/6/2025



INDIA JUDICIAL  
**Government of Bihar**

**e-Court Fee**

e-Court Fee Receipt No. : BRECR046C250900046281  
Date & Time : 12-Sep-2025 11:28 AM  
Name of the ACC/ Registered User : District Co-operative Central Bank, Muzaffarpur  
Location : Civil Court Muzaffarpur  
Name of Applicant : DEPONENT  
e-Court Fee Amount : 100 (One Hundred Rupees Only)



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## Before the National Green Tribunal (NGT)

Eastern Zone Bench, Kolkata

Original Application No. \_\_\_/2025

Subject:

BOOK II SR 23 DATE 20/09/25

**Vikas Kumar Pathak**

Son of Late Pramod Pathak

Village: Athar Vanshmana, Police Station: Mushahari

District: Muzaffarpur, Bihar - 843101

Mobile: +91-9431802368 Email: [vikashpathak939@gmail.com](mailto:vikashpathak939@gmail.com).

.....Applicant

Versus

1. **Chief Secretary**, Government of Bihar, Patna
2. **District Magistrate**, Muzaffarpur, Bihar
3. **Additional Chief Secretary**, Department of Environment, Forest, and Climate Change, Government of Bihar, Patna
4. **Additional Chief Secretary**, Department of Mines and Geology, Government of Bihar, Patna
5. **National Mission for Clean Ganga**  
Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation)  
1st Floor, Major Dhyan Chand National Stadium  
India Gate, New Delhi – 110002  
फोन: 011-23049528  
ई-मेल: [dq@nmcg.nic.in](mailto:dq@nmcg.nic.in)
6. **Chairman**, Bihar State Pollution Control Board, Patna
7. **Senior Project Engineer**, Bihar Rajya Pul Nirman Nigam Ltd., Muzaffarpur Division, Muzaffarpur, Bihar
8. **District Mining Officer**, Muzaffarpur, Bihar



9. **Chairman, Bihar State Bridge Construction Corporation Ltd., Patna**

...Respondents

**Subject:** Original Application under Sections 14, 15, 18, 19, and 25 of the National Green Tribunal Act, 2010 – Urgent prayer for immediate halt, high-level investigation, punitive action, environmental damage assessment, and restoration measures regarding large-scale illegal and non-compliant sand/soil mining on the banks of the Burhi Gandak River at Chandwara Bridge, Muzaffarpur District, Bihar; violation of NGT Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016), Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), Bihar Minor Mineral Concession Rules, 2017, EIA Notification, 2006, and the Hon'ble Supreme Court's decision dated May 8, 2025.

**Date of Filing:** September 20, 2025,

**Place of Filing:** Muzaffarpur, Bihar

## I. Preliminary Details

**1.1. Applicant's Details** The applicant, Vikas Kumar Pathak, son of late Pramod Pathak, aged 42 years, residing at Village Athar Vanshmana, Police Station Mushahari, District Muzaffarpur, Bihar - 843101 (Mobile: +91-9431802368; Email: vkspathak@gmail.com), is a farmer and community representative directly affected by the matter.

**1.2. Jurisdiction** This Hon'ble Tribunal holds jurisdiction to adjudicate environmental disputes and provide relief in the public interest under Sections 14, 15, 18, 19, and 25 of the National Green Tribunal Act, 2010.

**1.3. Cause Title** This application is filed against the abovementioned respondents for their failure to prevent and address illegal sand/soil mining activities.

## II. Statement of Facts

**2.1. Background** The applicant submits that large-scale illegal mechanical sand/soil mining is being carried out on the banks of the Burhi Gandak River at Chandwara Bridge (Geographic Coordinates: Latitude 26.141406° N, Longitude 85.408239° E), Muzaffarpur District, Bihar. The Burhi Gandak River, originating from the Chota Nagpur Plateau in Jharkhand, flows through the Muzaffarpur, Vaishali, Samastipur, and Begusarai districts of Bihar and meets the Ganges River in Khagaria District, Bihar



(Latitude 25.3833° N, Longitude 86.4833° E). This confluence increases the flow and sediment load of the Ganges, but upstream mining exacerbates downstream impacts like siltation and flood risk in Khagaria and surrounding areas. The Burhi Gandak River is crucial for the local ecosystem, agriculture, fisheries, and communities, supporting the livelihoods of millions from Muzaffarpur to Khagaria.

## 2.2. Nature and Scale of Violations

- Unauthorized extraction using Poclain excavators and JCB loaders at a distance of 20-50 meters from the riverbank and 50-100 meters from the Chandwara Bridge, which violates Section 3.2.4 (500-meter buffer zone) of the NGT Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016).
- Estimated extracted volume: 9,25,746 cubic meters (site inspection August 12, 2025; Google Earth analysis 2024-2025), without a replenishment study, which violates the Supreme Court's decision of May 8, 2025.
- RTI response (September 2, 2025, File No. BRPNL/MZF/C02/1536): Mining lease, Environmental Impact Assessment (EIA), Consent to Establish/Operate (CTE/CTO), and damage assessment are "not available."
- **Major Violation:** Mining irregularities in the Burhi Gandak River have been previously exposed. Through letter no. 1030/dated August 19, 2025, the District Mining Development Officer granted permission for local sand/soil excavation on the riverbank during the monsoon season, a clear violation of the monsoon mining ban under SSMMG-2016. This permission increases environmental damage, bank erosion, and downstream impacts on the Ganges confluence in Khagaria.

**2.3. Revenue Irregularity and Latest Inspection** For the Chandwara Bridge approach road construction (Work Order No. BRPNL/MZF/C02/1536, dated July 18, 2025; commenced June 18, 2025; cost ₹9,25,746), based on my inspection of the worksite today, September 20, 2025, at 06:10 AM IST, the work is approximately 70% to 75% complete, with approximately 1,40,000 to 1,45,000 cubic meters (m<sup>3</sup>) of soil/sand excavated. However, revenue has been deposited for only 25,000 cubic meters. This vast imbalance is a clear violation of the mandatory revenue collection under the Bihar Minor Mineral Concession Rules, 2017, and Section 21 of the Mines and Minerals (Development and Regulation) Act, 1957, where the state government should receive full revenue at prescribed rates (approx. ₹1-2 per cubic meter or more, based on sand ghats). This irregularity is causing an estimated revenue loss to the state of ₹1.15 crores to ₹1.2 crores (based on 1,15,000 to 1,20,000 cubic meters of unaccounted soil/sand), which encourages illegal mining mafias and affects transparency in public projects. The unavailability of revenue documents in the RTI response confirms this, and it also violates the sand ghat management guidelines of the Bihar State Mining Corporation Limited (BSMCL). Photographs from this inspection are attached (Annexure IX).



## 2.4. Administrative Inaction

- No response to the complaint and RTI application (File No. 4703/2025) submitted to the Chief Secretary of the Government of Bihar on August 13, 2025.
- The District Mining Office letter no. 962 (September 2, 2025) directed action, but there was no compliance (inspection on September 18, 2025).
- The monsoon season mining permission granted via letter no. 1030/dated August 19, 2025, and the imbalance in revenue collection demonstrate administrative negligence and indifference towards NGT guidelines.

## III. Legal Violations

### 3.1. NGT Sustainable Sand Mining Management Guidelines, 2016

- No zone demarcation/replenishment (Section 3.2.3); no hydraulic study (Section 3.3); no District Survey Report (DSR)/auction (Section 5).
- **Major Violation:** Permission for mining on the banks of the Burhi Gandak River during the monsoon season by the District Mining Development Officer via letter no. 1030/dated August 19, 2025, which violates the complete ban on monsoon mining under SSMMG-2016.

### 3.2. Environment (Protection) Act, 1986

- Unregulated pollution (Section 3); no control measures (Section 5).

### 3.3. Water (Prevention and Control of Pollution) Act, 1974

- Operation without consent from the Bihar State Pollution Control Board (BSPCB) (Section 25); increased turbidity.

### 3.4. Mines and Minerals (Development and Regulation) Act, 1957

- Mining without a lease (Section 4(1)); non-enforcement (Section 21, estimated penalty of ₹50-60 crores).
- **Extensive Violation:** Despite the excavation of 1,40,000 to 1,45,000 cubic meters of soil/sand from the worksite, revenue was collected for only 25,000 cubic meters, which violates the mandatory revenue collection under the Bihar Minor Mineral Concession Rules, 2017, and causes a massive revenue loss to the state (approx. ₹1.15-1.2 crores).



### 3.5. Supreme Court's Decision

- The decision of May 8, 2025, makes a valid District Survey Report (DSR) and replenishment study mandatory.

## IV. Impact Assessment

### 4.1. Ecological

- 15-20 meter annual bank erosion; loss of riparian habitat; 2-3 meter depth reduction (Google Earth evidence), which increases downstream impacts like sediment load and habitat disruption on the Ganges confluence in Khagaria.
- The increased excavation of 1,40,000-1,45,000 cubic meters and revenue irregularity further incentivize illegal mining, which deepens ecological damage.

### 4.2. Flood and Safety Risks

- Bridge instability endangering 10,000+ residents; 30-40% increase in monsoon intensity (2024 data), which can exacerbate floods up to Khagaria via the Ganges.

### 4.3. Socio-Economic

- 40% crop failure; 40% reduction in fishermen's income; ₹20-25 crore state revenue loss, including an additional loss of ₹1.15-1.2 crores from the 1,15,000-1,20,000 cubic meters of unaccounted soil/sand, which affects the agricultural economy of Khagaria due to changes in river dynamics.

### 4.4. Climate

- Disruption of carbon sinks; methane emissions contrary to IPCC guidelines.

## V. Prayers

The applicant humbly prays:

1. Issue an immediate interim order under Section 19 to halt mining, seize machinery/vehicles (Section 15), and attach the sites.
2. Constitute a joint committee under Section 18 (NGT, MoEF&CC, BSPCB, DM Muzaffarpur, expert) to submit an inspection report within 7 days and a full report within 30 days (EIA, flood risk, DSR verification, revenue audit), including an assessment of downstream impacts on the Ganges-Khagaria confluence and verification of the 1,40,000-1,45,000 cubic meters of excavation.

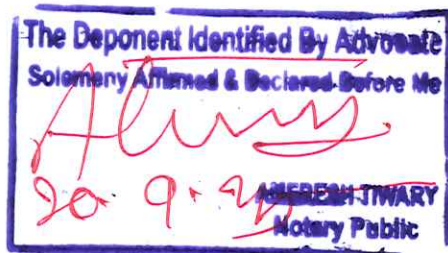


3. Impose FIR/penalties under Section 15(1)/26 against M/s J.M. Enterprises, BSBCCL officials, District Mining Officer, and the miners (₹5-10 crore environmental restoration fund, including full restitution of the ₹1.15-1.2 crore revenue loss); verify/seize sand/soil.
4. Enforce SSMMG-2016 compliance (GPS tracking, e-challans, replenishment studies, revenue audits); revoke expired CTE/CTO.
5. Provide litigation costs and interim community relief.

#### VI. Verification

I, Vikas Kumar Pathak, the applicant, solemnly verify that the contents of this application are true to my knowledge, based on personal observation (including the worksite inspection on September 20, 2025, at 07:24 AM IST) and documentary evidence. No part is false; no material fact has been concealed.

Verified at: Muzaffarpur,  
Bihar, on September 20, 2025, 07:24 AM IST.



Vikas Kumar Pathak

Applicant

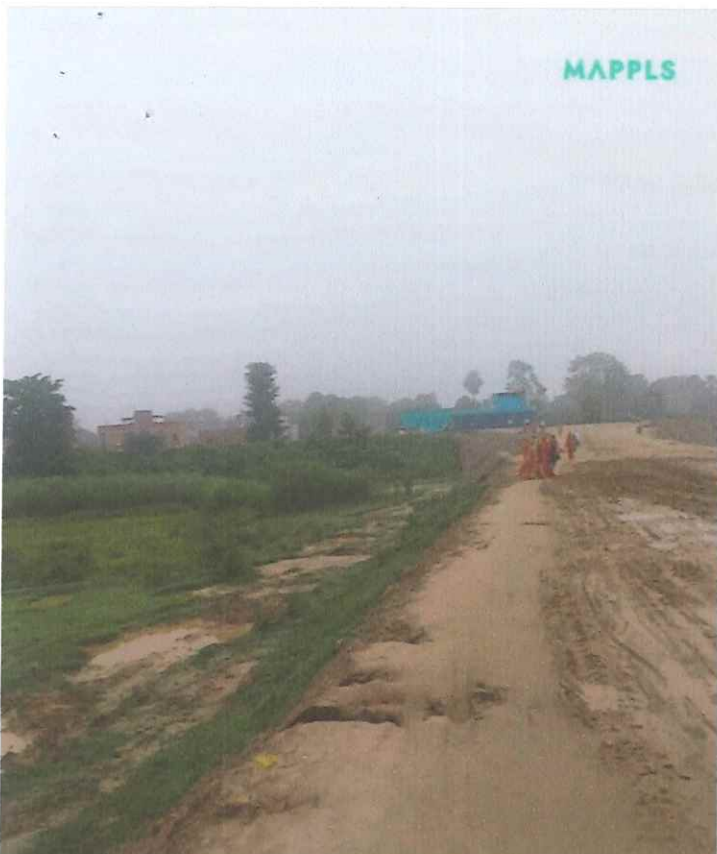
Vikas Kumar Pathak

A.K. Singh  
20/9/2025

## VII. Annexures

- Annexure I: Notarized Affidavit
- Annexure II: Photographs/GPS Logs (August 12/September 18, 2025)
- Annexure III: Google Earth Imagery (2024-2025)
- Annexure IV: RTI Application/Response (September 2, 2025) and BSBCCL File
- Annexure V: District Mining Letter No. 962 (September 2, 2025)
- Annexure V(a): District Mining Development Officer Letter No. 1030 (August 19, 2025)
- Annexure V(b): Excavation Volume and Revenue Collection Documents (Based on Site Inspection)
- Annexure VI: Previous Complaint (August 13, 2025)
- Annexure VII: Site Inspection Report
- Annexure VIII: Map of Burhi Gandak-Ganges Confluence, Khagaria
- **Annexure IX: Photographs from the worksite inspection on September 20, 2025, at 07:24 AM IST**

MAPPLS



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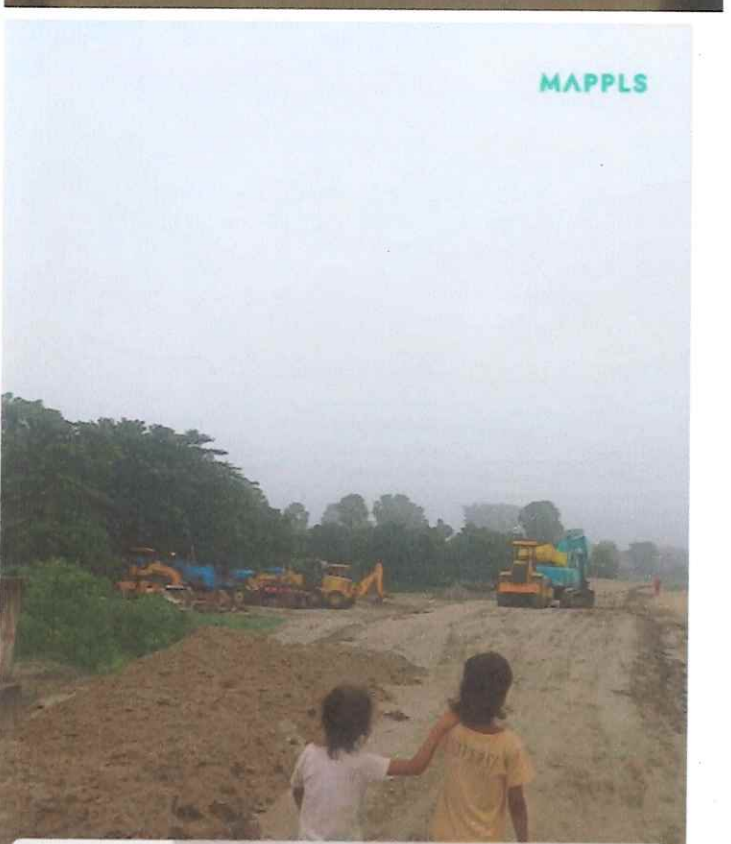
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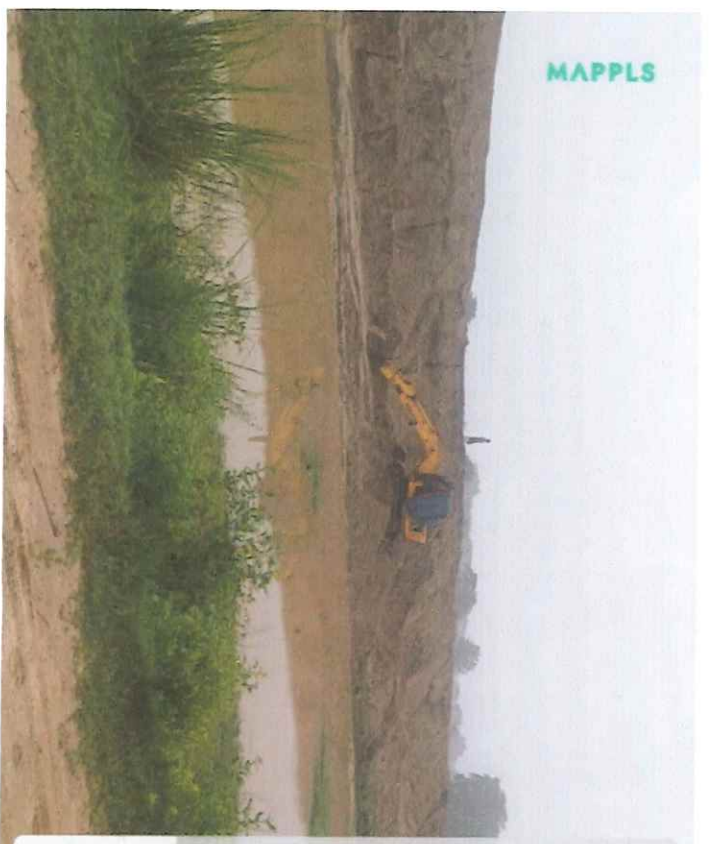


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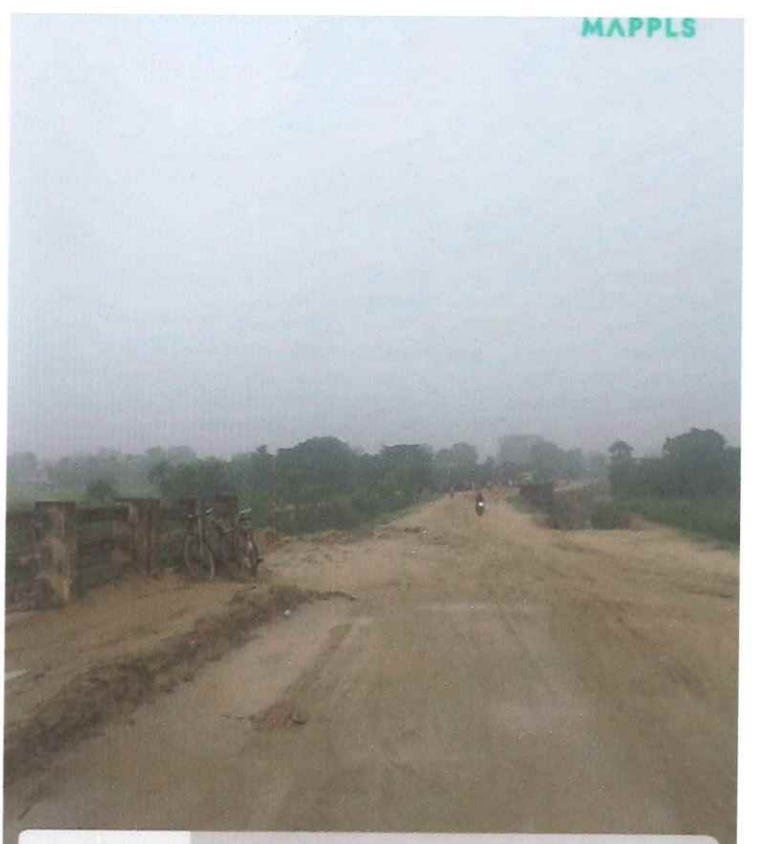


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Muzaffarpur, Bihar, 842002

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MAPPLS



Explore

You

Contribute

Latest in the area



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Google Maps

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Chandwara Bridge

Tattoo shop moujheel  
Temporarily closed

Burhi Gandak River

Search here

Restaurants

Hotels

Shopping

74%

18:23

**Date:** August 13, 2025

**From:**

**Vikash Kumar Pathak**  
S/o:LatePramodPathak Village: Athar  
Vanshman, P.S.:Mushahari  
District: Muzaffarpur,  
BiharMobile: 9431802368

**To:**

**The Chief Secretary**  
**Government of Bihar Patna - 800015**

**Copy to:**

1. **Additional Chief Secretary**, Department of Forest, Environment & Climate Change, Government of Bihar
2. **Additional Chief Secretary**, Department of Mines & Geology, Government of Bihar
3. **District Magistrate**, Muzaffarpur
4. **Chairman**, Bihar State Pollution Control Board
5. **"District Mineral Development Officer**, Muzaffarpur"

**Subject: *Request for urgent high-level action regarding large-scale illegal and non-compliant sand mining and environmental damage along the Burhi Gandak River in Muzaffarpur district.***

**Dear Sir/Madam,**

I, Vikash Kumar Pathak, a concerned citizen residing in Athar Vanshman, Muzaffarpur, wish to bring to your urgent attention a matter of grave environmental and administrative non-compliance.

Large-scale illegal and non-compliant sand mining is being conducted along the banks of the Burhi Gandak River near the Chandwara Bridge in Muzaffarpur district. This

mining activity is being carried out using heavy machinery such as **Poclain and JCB**. The excavation is occurring at a distance of only 20 to 50 meters from the riverbank and 50 to 100 meters from the bridge, which is a severe violation of safety standards.

**Key Issues:**

1. **Illegal Mining:** This mining appears to be conducted without any official government authorization, which is a direct violation of the **Bihar Minor Mineral Rules, 2017**.
2. **Violation of Safety Norms:** Regulations strictly prohibit sand mining near river bridges and other critical infrastructure to ensure their structural integrity. This activity is in blatant disregard of these rules.
3. **Use in Construction:** The extracted sand is being directly used for the construction of the Chandwara Bridge approach road by **M/s J.M. Enterprises Infra Private Ltd**, under the supervision of the **Bihar State Bridge Construction Corporation Ltd., Muzaffarpur Division**.
4. **Legal Violations:** This irresponsible mining constitutes a serious violation of not only the **Environment Protection Act, 1986**, but also the **Water (Prevention and Control of Pollution) Act, 1974**, and the **Mines and Minerals (Development and Regulation) Act, 1957**.
5. **Environmental Damage:** This illegal mining is causing significant damage to the river's ecosystem, dramatically increasing the risk of floods and riverbank erosion. This poses a direct threat to the bridge's structure and the surrounding areas.

**I, therefore, request that you take the following immediate actions to address this serious matter:**

1. **High-Level Investigation:** Constitute a high-level investigative committee to launch an immediate inquiry into this matter.
2. **Penal Action:** Take strict penal and legal action against **M/s J.M. Enterprises Infra Pvt. Ltd.** as well as all responsible departmental officials involved in this activity.
3. **Source Verification:** Conduct a thorough verification of the source, quantity, and permits (if any) for the sand used in the construction work.
4. **Strict Monitoring:** Implement a strict monitoring and regulatory system to prevent such incidents of mining in the future.

**5. EIA Report:** Commission an **Environmental Impact Assessment (EIA)** report to evaluate the environmental damage caused by this mining, and proceed with further action in accordance with the directives of the **National Green Tribunal (NGT)**.

Your prompt and decisive action will not only ensure the protection of the environment but also send a strong message of accountability and transparency in public construction projects.


**Attachments:**

1. Photographs and location coordinates (Lat: 26.141406, Long: 85.408239) related to the incident dated August 12, 2025.

**Google Earth satellite image illustrating the extent of the illegal mining.**

2.

Sincerely,

  
**(Vikash Kumar Pathak)**  
Mobile: 9431802368

# **Application Under the Right to Information Act, 2005**

**Date: September 8, 2025**

**To,**

**The Public Information Officer (PIO),  
Office of the Bihar State Pollution Control Board,  
Government of Bihar Patna - 800015**

**Subject: RTI Application for information regarding illegal sand mining near the Burhi Gandak River at Chandwara Bridge, Muzaffarpur**

Dear Sir/Madam,

Under Section 6(1) of the Right to Information Act, 2005, I am seeking the following information regarding illegal sand mining near the Burhi Gandak River at Chandwara Bridge (coordinates: 26.141406, 85.408239). This application is based on an email sent on August 13, 2025 (sender: vikashpathak939@gmail.com), which mentioned the violation of mining regulations (Bihar Minor Mineral Rules, 2017, Environment Protection Act, 1986, Water Act, 1974, MMDR Act, 1957) by heavy machinery mining 20-50 meters from the river bank and 50-100 meters from the bridge, as well as the use of sand by M/s J.M. Enterprises Infra Private Limited for the construction of the Chandwara Bridge approach road.

**Information Requested (with certified copies):** 1. What is the source of the sand for the Chandwara Bridge approach road project? Was it extracted from the Burhi Gandak River (coordinates: 26.141406, 85.408239)? If yes, please provide details of the mining lease/environmental clearance (EIA/CTE/CTO) (number, date, conditions). If not, please state the reason.

1. Please provide details of the actions taken to date regarding the

complaint email of August 13, 2025, including the investigation, penalties, confiscations, and the names and designations of responsible officials.

2. Has any environmental damage assessment (riverbank erosion, flood risk) been conducted at the said location due to mining? If yes, please provide details of the EIA report and compliance with NGT guidelines. If no, please state the reason and a timeline for a future assessment.

I declare that this application is in accordance with the RTI Act, 2005, and no confidential information is being requested. I am ready to pay the prescribed fees (Rs. 10/- application fee + Rs. 2/- per page copy fee). Please provide the information within 30 days, failing which an appeal will be filed with the Appellate Authority.

#### **Applicant's Details:**

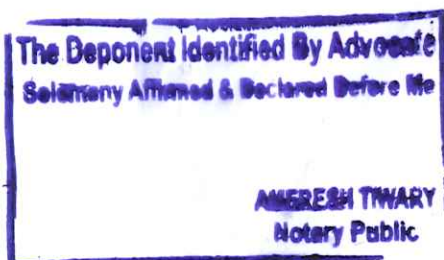
Name: Vikash Kumar Pathak Address: Village Athar Vanshmana, P.S. Mushahari, Dist. Muzaffarpur, Bihar Mobile Number: 9431802368 Email: vikashpathak939@gmail.com  
Date: September 8, 2025

Signature:

*Vikash Kumar Pathak*  
[Vikash Kumar Pathak]

#### **Attachments:**

1. Original email of August 13, 2025.
2. Photographs, GPS coordinates, and Google Earth satellite images.
3. Fee Details: Enclosed is the application fee of ₹10/- via [IPO/ Postal Order No. [ 70F 963040 ], payable to the Accounts Officer,





क्षेत्रीय कार्यालय  
बिहार राज्य प्रदूषण नियंत्रण पर्वद  
औद्योगिक प्रांगण, बेला, मुजफ्फरपुर-842005

पत्रांक: 2817  
प्रेषक,

मुज0, दिनांक: 18-09-25

क्षेत्रीय पदाधिकारी  
—सह—  
लोक सूचना अधिकारी,

सेवा में,

मुकेश कुमार पाठक पिता स्व0 प्रमोद पाठक,  
ग्राम—आथर वंशमान, थाना—मुशहरी,  
जिला—मुजफ्फरपुर  
ई—मेल:— [vikashpathak939@gmail.com](mailto:vikashpathak939@gmail.com)

विषय:— RTI Application for information regarding illegal sand mining near the Burhi Gandak River at Chandwara Bridge, Muzaffarpur.

महाशय,

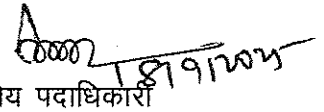
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आपसे प्राप्त आवेदन पत्र के आलोक में वांछित सूचना निम्न प्रकार है:—

आवेदक द्वारा माँग की गयी सूचना	पर्वद द्वारा दी जाने वाली सूचना
1. What is the source of the sand for the Chandwara Bridge approach road project? Was it extracted from the Burhi Gandak River (Coordinates: 26.141406, 85.408239)? If yes, please provide details of the mining lease/Environmental Clearance (EIA/CTE/CTO) (number, date, conditions). If not, please state the reason. August 13, 2025, including the investigation, penalties, confiscations, and the names and designations of responsible officials.	आपसे प्राप्त आवेदन दिनांक: 13.08.2025, जिला खनन कार्यालय मुजफ्फरपुर से संबंधित होने के कारण पत्रांक: 2480 दिनांक: 13.08.2025 द्वारा प्रेषित की गयी है। जिला खनिज विकास पदाधिकारी ने अपने पत्रांक: 969 दिनांक: 02.09.2025 के माध्यम से प्रतिवेदन भेजी गयी है (छायाप्रति संलग्न)।
2. Has any environmental damage assessment (river bank erosion, flood risk) been conducted at the said location due to mining? If yes, please provide details of the EIA report and compliance with NGT guidelines. If no, please state the reason and a timeline for a future assessment.	Not available.

अनुलग्नक: 1

विश्वासभाजन

  
क्षेत्रीय पदाधिकारी

—सह—  
लोक सूचना अधिकारी

# जिला खनन कार्यालय, मुजफ्फरपुर।

पत्रांक : .....एम0, मुज0./दिनांक : .....

प्रेषक

खनिज विकास पदाधिकारी  
मुजफ्फरपुर।

सेवा में,

विशेष कार्य पदाधिकारी,  
पर्यावरण वन एवं जलवायु परिवर्तन विभाग,  
बिहार, पटना।

विषय:- बुढ़ी गंडक, चन्दवारा पुल, मुजफ्फरपुर के निकट अवैध एवं गैर अनुपालनीय बालू खनन की शिकायत के सम्बन्ध में।

प्रसंग:- भवदीय के पत्रांक 4703/प0व0ज0प0, पटना, दिनांक 27/08/2025  
महाशय,

उपर्युक्त प्रासंगिक विषयक के सम्बन्ध में कहना है कि परिवादकर्ता श्री विकास कुमार पाठक द्वारा मेसर्स-जे0एम0 इन्टरप्राइजेज, इन्फा, प्रा0, लि0 के द्वारा अवैध खनन करने से संबंधित अभ्यावेदन दी गयी है।

उल्लेखनिये कि सदस्य सचिव, बिहार राज्य पर्यावरण समाघात निर्धारण प्राधिकरण, बिहार, पटना के पत्रांक 109/दिनांक 19.03.2025 एवं पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं0 1223 (अनु0) दिनांक 17.03.2025 के द्वारा मानक प्राचलन प्रक्रिया के अनुसार रैखिक परियोजनाओं के लिए साधारण मिट्टी के निष्कर्षण या स्त्रोतन या खनन (बॉरोईंग) के लिए दिशा निदेश जारी की गयी है। अधिसूचना सं0 1223 के परिशिष्ट-14 के कंडिका 03 के आलोक में समाहर्ता महोदय, मुजफ्फरपुर के आदेश ज्ञापांक 584/दिनांक 10.05.2025 द्वारा चार सदस्यीय कमिटी का गठन किया गया है। कमिटी गठन के उपरान्त पुल निर्माण विभाग, मुजफ्फरपुर के अधीन कार्य कर रहे संवेदक मेसर्स-जे0एम0 इन्टरप्राइजेज, इन्फा, प्रा0, लि0 के द्वारा चन्दवारा पुल (RCC) में निर्माण कार्य में रैखिक परियोजनाओं के लिए मिट्टी खनन (निष्कर्षण) के लिए आवेदन जिलास्तरीय समिति के समक्ष दिया गया, जिसके आलोक में समिति द्वारा दिनांक 18.06.2025 को मौजा-नाजीरपुर, 'अंचल-मुशहरी में खाता नं0-19 एवं 65 तथा खेसरा नं0-520, 428, 545, 550 एवं 572 उत्खनन करने हेतु मंजूरी दी गयी।

अतः इस संबंध में पुल निर्माण विभाग, मुजफ्फरपुर से संबंधित खनन रयॉल्टी एवं मलिकाना फीस की राशि से संबंधित प्रतिवेदन की मांग की गयी थी, जियके आलोक में पत्रांक 1030/दिनांक 19.08.2025 को प्रतिवेदन उपलब्ध करायी गयी (अनु0-01) पर संलग्न।

2. रैखिक परियोजना में मंजूरी देने से पूर्व जिला खनन कार्यालय, मुजफ्फरपुर में पदस्थापित तत्कालिन खनिज विकास पदाधिकारी एवं खान निरीक्षक द्वारा 18.05.2025 को चन्दवारा पुल के निकट हो रहे अवैध खनन से संबंधित एक जे0सी0बी0, दो ट्रेक्टर एवं हुए उत्खनित मात्रा के आलोक में **बिहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भण्डाण निवारण) संशोधित, नियमावली 2024** के अन्तर्गत दण्डात्मक कारवाई करते हुए अहियापुर थाना में वाहन को जप्त करते हुए 16.54 लाख रुपये अधिरोपित की गयी।

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जिसके आलोक मे संवेदक द्वारा अधिरोपित राशि खनन शीर्ष 0853 मे जमा कर वाहन विमुक्त करायी गयी।

3. वर्तमान मे अत्यधिक वर्षा तथा नदी का जल स्तर बढ़ने के कारण खनन पूर्ण से बन्द है।

4. श्री पाठक द्वारा अम्यावेदन विभाग को प्रेषित की गयी, जिसके आलोक मे विभागीय पदाधिकारी 19.08.2025 को मुजफ्फरपुर जिलान्तर्गत बुढ़ी गंडक पर निर्माणाधीन चन्दवारा पुल तथा अवैध खनन क्षेत्रों की जाँच की गयी। उच्चस्तरीय (विभाग) जाँचोपरान्त पारित आदेश के आलोक मे निर्णय लिया जा सकता है।

भवदीय को सादर सूचनार्थ प्रेषित।

अनु०-यथोक्त।

विश्वासभाजन

हो।

खनिज विकास पदाधिकारी

मुजफ्फरपुर।

ज्ञपांक:- 969 / एम०, दिनांक:- 02/09/2025

प्रतिलिपि:- क्षेत्रिये प्रदूषण पदाधिकारी, बेला, मुजफ्फरपुर के पत्रांक 2480 / दिनांक 13.08.2025 के आलोक मे सूचनार्थ प्रेषित।

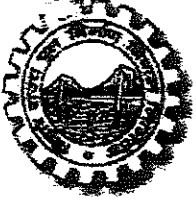
प्रतिलिपि:- निदेशक, खान एवं भूतत्व विभाग, बिहार, पटना को सादर सूचनार्थ प्रेषित।

प्रतिलिपि:- जिला पदाधिकारी, मुजफ्फरपुर को सादर सूचनार्थ प्रेषित।

हो।  
21/9/25

खनिज विकास पदाधिकारी

मुजफ्फरपुर।



वरीय परियोजना अभियंता का कार्यालय  
बिहार राज्य पुल निर्माण निगम लि०,  
कार्य प्रमंडल, मुजफ्फरपुर।  
Email- spe-muzaffarpur@brpnn.co.in

Doc. No:- BRPNNL/MZF/C027 1930

Dt 19/08/2025

Page No.../...

प्रेषक

वरीय परियोजना अभियंता,  
बिहार राज्य पुल निर्माण निगम लि०,  
कार्य प्रमंडल, मुजफ्फरपुर।

सेवा में,

अपर समाहर्ता (लो०शि०नि०),

—सह—

खनिज विकास पदाधिकारी (प्रभारी)  
मुजफ्फरपुर।

विषय :-

मेसर्स जे०एम० इन्टरप्राइजेज इन्फ्रा, प्रा०लि० द्वारा मौजा-नाजिरपुर, RCC पुल में उपयोग किये गये खनिज की मात्रा एवं कटौती की रायॉल्टी/मलिकाना फीस प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :-

भवदीय पत्रांक-914/एम, मुज०, दिनांक-14.08.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में मेसर्स जे०एम० इन्टरप्राइजेज इन्फ्रा, प्रा०लि० द्वारा मौजा-नाजिरपुर, RCC पुल में उपयोग किये गये खनिज की मात्रा एवं कटौती की रायॉल्टी/मलिकाना फीस से संबंधित प्रतिवेदन निम्न प्रकार है :-

क्र० सं०	संवेदक का नाम एवं पता	मिट्टी की मात्रा M3 में	बालू की मात्रा M3 में	पत्थर की मात्रा M3 में	काटी गयी रायॉल्टी	काटी गई मलिकाना फीस की राशि	कुल (6+7)
1	2	2	4	5	6	7	8
1	मेसर्स जे०एम० इन्टरप्राइजेज इन्फ्रा, प्रा०लि०, Head Office:- Flat No-406B, 4th Floor, A-Block, Meerambika Apartment Behind Quality Sweets Corner, Boring Road, Patna - 800001	25,502.637	—	—	8,41,587.00	84,159.00	9,25,746.00

विश्वसम्भजन

वरीय परियोजना अभियंता,  
बिहार राज्य पुल निर्माण निगम लि०,  
कार्य प्रमंडल, मुजफ्फरपुर।